

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

...

NEW DELHI, the 22nd July, 1981.

NOTIFICATION
INCOME-TAX

No. 4113 (F.No.398/22/81-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961) the Central Government hereby authorises Shri TAPASH KUMAR DASGUPTA being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri TAPASH KUMAR DASGUPTA takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)
DIRECTOR, GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
Mayapuri, NEW DELHI.

Copy forwarded :-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IES(DT), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The A.G., West Bengal, Calcutta.
5. The Chief Secretary, Government of West Bengal, Calcutta.
6. The Joint Secretary & Leg. Adviser, M/o Law, New Delhi.
7. The Commissioner of Income-tax, West Bengal, Calcutta.
8. I.A.C., Inspection Division, CBET, Vikas Bhawan, New Delhi.
9. Central Cell, DI(ES&P), New Delhi(2 copies) for issue and distribution.
10. Guard file.

Sd/-

(H. VENKATARAMAN)
DIRECTOR, GOVERNMENT OF INDIA.

No.CC/ITCC/4073/2177/ESF/81.

AUTHORISED FOR ISSUE

B. B. JAIDKA
(B.B. JAIDKA)

ASSISTANT DIRECTOR OF INSPECTION(ES&P).